

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Competition Appeal (AT) No. 33 of 2019

IN THE MATTER OF:

R.K. Vachher

...Appellant

Versus

Competition Commission of India & Anr.

...Respondents

Present

For Appellant: Ms. Kruttika Vijay and Ms. Kaveri Jain, Advocates

For Respondents: Mr. Manish Paliwal, Advocate for 1st Respondent

O R D E R

12.09.2019 Having heard learned counsel for the Appellant and being satisfied with the grounds, the delay of 29 days in preferring the appeal is condoned.

I.A. No. 65 of 2019 stands disposed of.

Issue Notice. Mr. Manish Paliwal, Advocate appears on behalf of 1st Respondent (Competition Commission of India). No further notice need be issued on 1st Respondent.

Learned counsel for the Appellant will serve a copy of the paper-book on him in the course of the day.

Let notice be issued on 2nd Respondent by Speed Post. Requisite along with process fee, if not filed, be filed by 13th September, 2019. If the appellant provides the *e-mail* address of the 2nd Respondent, let notice be also issued through *e-mail*.

Post the appeal 'for Admission (After Notice)' on **15th October, 2019** along with Competition Appeal Nos. 24, 27 and 28 of 2019.

In the meantime, the Appellant will deposit 10% of the penalty amount as imposed by the Competition Commission and then the impugned order dated 3rd June, 2019 so far as it relates to payment of penal amount in relation to the Appellant shall remain stayed. 10% of the penalty amount should be deposited by the Appellant in the form of FDR in favour of Registrar, NCLAT within 3 weeks, which shall be subject to the decision of this appeal.

[Justice S.J. Mukhopadhaya]
Chairperson

[Kanthi Narahari]
Member (Technical)

ns/sk/